

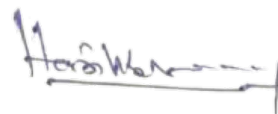
FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF GEETA REFINERY
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GEETA REFINERY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	24 th August, 1998
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51410MH1998PTC116338
5.	Address of the registered office and principal office (if any) of corporate debtor	Gut No 175, Rammurthi Village, Mantha Road, Jalna, Maharashtra 431203
6.	Insolvency commencement date in respect of corporate debtor	3 rd March, 2023
7.	Estimated date of closure of insolvency resolution process	30 th August, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Hari Kishan Bhoklay IBBI/IPA-003/IP-N00228/2019-2020/12696
9.	Address and e-mail of the interim resolution professional, as registered with the Board	905 E, Raheja Residency, Off General A K Vaidya Marg, Malad East, Mumbai, Mumbai Suburban, Maharashtra ,400097 Email: bhoklay.hk@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Unit # 207, Kshitij, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai – 400053. Email: cirp.geetarefinery@gmail.com
11.	Last date for submission of claims	17 th March, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: NA	Weblink: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Geeta Refinery Private Limited** on 3rd March, 2023.



The creditors of **Geeta Refinery Private Limited**, are hereby called upon to submit their claims with proof on or before 17th march, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 4th March, 2023

Place: Mumbai


Interim Resolution Professional
Geeta Refinery Private Limited